

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. IA/2502/2024 C.P. (IB)/4108(MB)2019

**IN THE MATTER OF**

Reliance AIF Management Company  
Limited and others

VS.

Bharucha And Motivala Infrastructure Private Limited  
Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 25.06.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP :- Adv. Yahya Batatawala (PH)

For the Respondent:

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**ORDER**

**IA 2502/2024:-**

The prayer in the present IA is to seek the extension of time for a period of 3 months from 01.04.2024 to 01.07.2024. The said resolution stands approved by the COC with 93.44% voting in its meeting held on 28.03.2024. In view of the same, IA is allowed and **disposed of**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

Sd/-  
REETA KOHLI  
Member (Judicial)